

(c) whether vacancies are properly circulated to Sub-Regional Employment Exchange for physically handicapped, Curzon Road, New Delhi from sub-Regional Employment Exchanges, Pusa and Daryaganj, Delhi; and

(d) if so, the number of vacancies of cutting and tailoring instructors received in Pusa Employment Exchange from various employers and circulated to the physically handicapped, Employment Exchange Curzon Road, New Delhi during the last one year?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). By and large prompt action is taken for sponsoring of names against notified vacancies. However, there have been some delays recently in this regard. 23 requisitions from various employers involving 88 vacancies of various categories were pending for sponsoring of names at the Employment Exchange, Pusa.

(c) All vacancies in Delhi reserved for handicapped persons are being dealt with by Special Employment for Physically Handicapped, Curzon Road, New Delhi. However, in order to provide more employment opportunities to handicapped persons, in certain cases, other vacancies received at Employment Exchanges Pusa, and Daryaganj, Delhi are also circulated to Special Employment Exchange for Physically Handicapped.

(d) During the last one year, eight such vacancies were notified but the same were not circulated.

[Translation]

Remunerative Price for Sugarcane

1441. SHRI RAMLAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether producers of khandsari and sulphur procure sugarcane from farmers at rates cheaper than that given by sugar mills and sell them in the market at higher rates than that of sugar after adding cost of production to it;

(b) if so, whether Government propose to lay down any guidelines to help the farmers in getting remunerative price for their sugarcane from these units, as it is done in the case of sugar mills; and

(c) whether Government propose to procure sugar and khandsari and make them available for sale to consumers through Fair Price Shops?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) and (b). The Central Government fixes the statutory minimum price of sugarcane payable by sugar factories. The prices paid by khandsari units depend primarily on the market forces of demand and supply. In view of the unorganized and scattered nature of the khandsari industry, it is not practicable for the Central Government to fix and enforce the statutory minimum price of sugarcane payable by khandsari units. However, the State Governments can also fix, with the approval of the Central Government, price payable by such units. In the last few years Andhra Pradesh Government has been fixing the minimum price of sugarcane payable by khandsari units.

(c) The Government is already procuring 45% of the sugar produced by vacuum pan factories as levy for distribution through the Public Distribution System. There is no proposal at present to impose levy on khandsari.

Increasing Crushing Capacity of Sugar Mills in U.P.

1442. SHRI RAMLAL RAHI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the names of cooperative sugar mills which were granted permission to expand their crushing capacity in Uttar Pradesh during the years 1988 and 1989 and the mills to which permission is proposed to be given during 1990;

(b) whether there is any proposal to set up alcohol producing distilleries in cooperative sugar mills also;

(c) if so, the particulars thereof;

(d) whether it is in public interest to set up distilleries; and

(e) if so, the reaction of Government thereto?

THE MINISTER OF FOOD AND CIVIL

SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) A statement giving the position as on 28.2.90 is given below.

(b) and (c). Letters of Intent have been granted to M/s. Kisan Sahkari Chini Mills Limited for setting up of distillery units for manufacture of industrial alcohol at Sampurnanagar, Distt. Lakhimpur-Kheri and at Ghosi, Distt. Azamgarh in Uttar Pradesh in November, 1989. Both the units will have a capacity of 9000 K.L. per annum each.

(d) and (e). It is in public interest to set up distilleries, as industrial alcohol is the basic raw material for many chemicals. Proposals for setting up of distilleries are considered on merits, keeping in view the existing capacities, the need for additional capacity and availability of raw material.

STATEMENT

List of Cooperative Sugar Mills of the State of Uttar Pradesh which have been granted permission to expand the existing capacity during 1988, 1989 and 1990 (as on 28.2.1990)

Sl. No.	Short Name	Date of LOI	Expansion	
			From	To
1	2	3	4	5
1.	Sampurnanagar	20.4.88	1250	2500
2.	Bisalpur, Pilibhit	20.4.88	1250	2500
3.	Belrayan	21.3.88	1250	2500
4.	Bazpur	1.12.88	3000	4000
5.	Sitarganj	1.12.88	1250	2500
6.	Semi Khera	1.12.88	1250	2500
7.	Nanpara	1.12.88	1250	2500
8.	Gaderpur	30.3.89	1250	2500
9.	Bagpat	30.3.89	1800	2500
10.	Anoopshahr	3.4.89	2000	3000

Sl. No.	Short Name	Date of LOI	Expansion	
			From	To
1	2	3	4	5
11.	Mahmudabad	16.10.89	1250	2500
12.	Gajraula	20.10.89	1250	2500
13.	Morna	20.10.89	1250	2500
14.	Nadehi	15.1.90	2000	3500
15.	Tilhar	15.1.90	1250	2500
16.	Puranpur	15.1.90	1250	2500
17.	Powayan	15.1.90	1250	2500
18.	Majhola	25.1.90	2000	2500
19.	Bilaspur	25.1.90	2000	2500
Proposals yet to be considered by Screening Committee of Department of Food.				
1.	Nanaufa	—	2500	5000

Sl. No.	Short Name	Date of LOI	Expansion	
			From	To
1	2	3	4	5
2.	Bagpat	—	2500	5000
3.	Harmola	—	2000	5000
4.	Nadehi	—	2000	5000

LOI = Letter of Intent